

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 225/MP/2017

Subject : Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (*Received by way of remand from APTEL*).

Petitioner : NEEPCO Limited

Respondents : APDCL & 8 ors.

Date of Hearing : **20.9.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO
Shri Shubham Arya, Advocate, NEEPCO
Shri Ravi Nair, Advocate, NEEPCO
Shri Susanta Deka, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO
Shri Rahul Das, APDCL
Shri Nil Madhab Deb, APDCL

Record of Proceedings

During the hearing, learned counsel for the Petitioner submitted that since the matter is being heard on remand, from APTEL, the Commission may issue notice to the Respondents. She also submitted that the Petitioner may be permitted to file certain additional information in the matter.

2. The Commission, after hearing the learned counsel for the Petitioner, directed to issue notice to the Respondents.

3. The Petitioner is permitted to file the additional information, by **4.10.2022** after serving a copy to the Respondents, who shall file their replies, on or before **14.10.2022**. Rejoinder, if any, by the Petitioner by **21.10.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

3. The Petition shall be listed for hearing on **03.11.2022**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

